

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.23/252/ND/18

In the matter of  
Rich Heights Constructions (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 19.3.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Amrendra Kumar Singh, Co. Secy

For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Due to paucity of time, the matter was not able to be taken up. Hence,  
the same is adjourned to 16.4.2018.

List on 16.4.2018.

  
-sd-

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
-sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

*Surjit*